[RAJYA SABHA]

 $1_{y,e}$  diluted. In that case what is the point in making a special mention? Everyday everyday should get up and may I associate or disassociate myself with this or with that. Let us run the House in a proper orderly manner. Those who want to make a special mention can give it to the Chairman and the Chairman is kind enough to allow a long list. This is my experience and I am sharing it with you. (Interruptions). Now, why are you going out? Why don't you associate yourself with this, Centre-State relations? Listen to someone else also.

# REPORT OF COMMISSION ON CEN-TRE-STATE RELATIONS

SHRI H, HANUMANTHAPPA (Kar nataka): Before I start my speech on the Centre-State relations. I want to set the record straight. Yesterday Mr. Mishra, while speaking, Chaturanan quoted from the Sarkaria Commission's Report and stated that it is a certificate from the Sarkaria Commission to Unfortunately, the Congressmen. he has misquoted the whole reference and I wish to set the record straight. This is on page 15, para 1.4.18. The heading is "Political Changes" and this is what he quoted from the report. I Quote: -0 G 

"The new political leaders were distinctly different from their predecessors. They were younger and not steeped in the Gandhian traditions of the pre-Independence era. Political life was not seen as in the day of the freedom struggle, as a sacrifice for the nation. Rather, it became a political career and a means of reaching for power and pelf in varyproportions. It was no longer ing the lawyer or doctor sacrificing a lucrative practice or the teacher 'hrowing up his calling to join po'itics. It was the local leader commding money muscle power and caste or communal loyalties who came to the forefront of State politics."

This is what he quoted and he attributed this to the Congress party and to the Congressmen. I want to correct the record that it is not attributed by the Sarkaria Commission to any one party or one group, it is attributed to the political change and to the political leaders. It includes both sides of the House.

SHRI CHATURANAN MISHRA (Bihar): You can verify the report I  $al_{SO}$  read the first sentence which you did not read. It beings with Congress.

SHRI H. HANUMANTHAPPA. I will come to that. I have read the whole thing

THE DEPUTY CHAIRMAN: Read from the first sentence.

SHRI H. HANUMANTHAPPA I have read out what he has quoted. I only want to correct the record. That is  $m_y$  purpose. He is free to draw his own inference and I am free to draw **my own inference. I** am free to look at it from my own angle and you are free to look at it from your own angle.

SHRI CPATURANAN MISHRA: Say that it is your interpretation Do not say that I have quoted wrongly.

SHRI H. HANUMANTHAPPA: I am also quoting from the same paragraph and the same sentences.

Anyway Madam, I am happy that the Report on Centre-State Relations is being discussed in the Council of states. We are deeply interested in this. I have listened to the discussions very carefully yesterday. Somehow the trend is like this. Whenever certain recommendations are feasible or acacceptable to us we have developed a times when they are not feasible or ceptable to us, we say, yes, and sometendency of blaming the Commission with all our adjectives and qualification. It is just like a cricket match which I was watching yesterday.

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#### [Shri H. Hanumanthappa]

Whenever the Newzealand team shouted 'oui' and if the empire did not declare it as 'out' they were disappointed. Similarly, if the recommendations of the Commission are according to their mind or wishes, they say that this Commission was not free, it was dictated by the Government, it is ene-sided or-two sided. The Commission in the beginning has said about its limitations and its duties.

I quote:

"The terms of reference enjoin us to examine and review the working of the exis ing arrangements between the Union and the States, keeping in view the socio-economic developments that have taken place and having due regard to the scheme and framework of the Constitution designed to protect the independence and ensure the unity and integrity of the country."

Naturally when they go by these term<sub>3</sub> of reference and the consideration of keeping this country's unity and integrity and  $als_0$  ihe present working system, there may be many points on which they have to comment in support and adversely also sometimes

Madam, this discussion is very important today. The Commission has observed at one place, that even after 40 years of Independence, there are forces—actually the Commission says, there are governmen's—and one State Government has observed that:

"With the reorganisation of the States on a linguistic basis, these  $ar_e$  no longer mere administrative sub-divisions of the country with their boundaries for the most part a historical legacy. These are now deliberately reorganised homelands of different linguistic-cultural groups".

And it does not stop at this point. It says:

"These groups are, in fact, growing int<sub>0</sub> distinct nationalities".

So still certain State Governments have got this opinion. Madam, formation of linguistic States was a his-"iorical necessity; just to unite the people speaking one language for administrative facilities so that they can communicate with their regional government on their problems and get them redressed. But unfortunately even now, after 40 years of Independence, there are still certain State Governments--- do not want to name the Governments, I do not want to go into detai's, but the Commission has observed that one State Government has said that "these groups are, in faci, growing into distinct nationalities". So here the national fabric is under attack. So it is very much right and it is ripe that we should discuss this threadbare in he backgrouds of such opinions emerging in certain States and we shoud see that the national fabric maintained.

Madam, I quote from the report:

"It is the Union of India that is the basis of our nationality. It is in that Union that our hopes for the future are centred. The States. are but the limbs of the Union, and while we recognise that limbs mus. be heathy and strong and any weakness in them element of the should be eradicated, it is strength and the s'ability of the Union and its capacity to develop and evolve that should be the governing consideration of all changes in the country".

This is the States Reorganisation Commission's opinion. It visualised that these things may happen in the coming years. Now I go further and state what the Commission has said:

"Notwithstanding the common cultural heritage, withou political cohesion, the country would disintegrate under the pressure of fissiparious forces. As  $aptl_v$  observed by an eminent jurist, the founding fathers were painfully conscious that the feeling of Indian nationhood was still in the making and required to be carefully nurtured."

This discussion is centered mainly on the legislative powers which are divided into three lists—the State List, the Central List and the Concurrent List. Much has been discussed of the Concurrent List. Actually the Concurrent List is a media wherein Government of India, whereever  $n_t$  is necessary, can legislate on behaf of the State as well as the entire country. We have  $i_n$  the past legislated on education, taken it into Concurrent List.

That has not harmed Somehow, I don't know, friends from the States ruled by the opposition parties feel that the Centre is ercroaching and taking away the powers of those State Governments, cutting them short Recently an amendment was introduced by the Human Resource Development Minster about sports to be taken into the Concurrent List. Madam, you will remember that just one week before, we discussed the performance of our country at Seoul and a lot of criticism was levelled against the States. It was right. Prof. Lakshamanna objected to the introduction of that amendment. "The ground is ours, the boys are ours, how can you legislate?" When you raise the issue that the ground is yours, the field is yours, then why do you blame the Cen'ra! Govrenment for the performance in coordination is not Scoul, if that there? Where the State Governments themselves are burdened with the local problems, when they have not been able to spare sufficient resources then the Government of India thought it fit that it could be taken into the Concurrent List and invesfor the development of sports in the Only on such items is the States. Concurrent List operated by the Centre. 5 C . . .

Similarly, there is irrigation. There are inter-State rivers and where inter State poblems are occurring when the State Governments are not in a position to solve them, the Government of India wants to legislate, wants to take the powers to the Concurrent List. Only yesterday we discussed about the national power grid. Every State was questioning why there is delay in forming the national grid. There we did not say that we want to be separate. We wanted a national grid Wherever there are lacunae, whereever there are deficiencies, just to make them good the Government of India wants to step in and, as a Big Brother, as a friend, wants to help the State Governments in their difficutties and that is how this Concurrent List is being operat ed. If there are any differences between the States and the Centre. they are s'ill open for a discussion. As the Home Minister, while moving the Motion, has said, the Government of India is with an open mind and it is prepared to take the opionion of both sides

Madam, the next is financial powers. I am a'so one with those who want that the Divisible Pool should be extended and the States should get assistance but, at the same time, Sates are not just grant-in-aid institutions. That also we should know. I come from Karnataka. Nowadays, the Karnataka Government 'ime and again blames the Central Government for its "stepmotherly treatment.' But whatever resources they cou'd mobi populist lize, they spend them on programmes and whenever thev could not mobilize resources, whenever they have some deficiencies or whenever they are unable to manage their own financial resources, then they look to the Centre and start blaming the Centre. This has been the atti-T fude of the State Goevenments do not say this Government or that Government, but Governments which cannot manage their own financial resources well.

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Apart from this the State Governments forget that the Government of India is sharing a large protion of finances through NREP, RLEGP, IRDP, fertilizer subsidy food subsidy, flood and drought assistance, plan assistance and other Centrally sponsored schemes in every State It is not that the Government of India takes away a larger chunk of the resources and makes the States , yeak. 'The Government of India is also contributing and participating in every State in the form of Contral assisdance.

Madam, much has been said about the role the Governors p ay, and they were blamed for dismissal of Governments under article 356 Pre sident's rule and reports of Governors. It is easy to point an accusing finger at the ruling party at every level. For some time  $m_y$  Opposition friends were also in the ruling party at the Centre

SHRI DHARANIDHAR BASUMA-TARI (Assam); Only for two-and ahalf years!

SHRI H. HANUMANTHAPPA: Evon during those ්wo-and-ස්-half years, if the ratio is calculated of the number of Governments that they dismissed and the number of Governments that the Congress dismissed in 38 years, the ratio will be much more on the Opposition side. Mr.  $\operatorname{Redd}_{\mathbf{V}}$ and other Satyanarayan friends were shouting about dismissal of the N. T. Pama Rao's Government in Andhra Pradesh,

Of course, the Te ugu Desam was not born at that time. I do not want to accuse them But  $m_y$  own Government in Karnataka, which had full majority, was dismissed by the Janata Government. When Mr Devraj Urs was enjoying majority in the Assembly without any reason, based on the report of the then Governor. that Government was dismissed. I do not know why. This is high-handedness. They have forgotton. It is almost 10 years old (Interruptions.)

 $S_0$  my point is, I am not ho'ding briew for anybody  $M_y$  point is that there are chances to discuss

THE DEPUTY CHAIRMAN: Mr Hanumanthappa, kindly address the Chair, not across the House. I am very attentive .

SHRI H. HANUMANTHAPPA; Sorry Madam. (Interruptions)

THE DEPUTY CHA'RMAN: You don't answer

SHRI E. HANUMANTHAPPA: Even if the Congress Government had dismissed certain governmen s, that was under constitutional provisions. It is under the Constitution that here is a provision to dismiss a State Government

It is easy to point out the accusing finger towards others. This is like saying: "Do what I say and don't do what I do." You should a so streamline yourself before advising or addressing others. That is my request.

If there are improvements to be implemented in the procedure, in the working of either selection, posting or working of the institution of Governor, it is welcome. These discussions should be constructive rather than only pointing the accusing finger at the deficiencies

Madam, the Planning Commission or the National Development Council is the creation of the States and the Centre. The Planning Commission is a creation of the Constitution Governments and the Centre. All the State Governments are consu ed. Their memoranda are received. On the National Development Ceuncil sented, and points are discussed But, unfortunate'y, what has happened is that everytime the States ruled by the Opposition parties here have all the Slate Government arc repredeveloped a tendency just to accuse the Cen re without looking at what they are doing in their own States because they cannot come to the **Centre.** (Interruptions).

Even the Sarkaria Commission has observed:

"The Congress  $Part_y$  has evolved over the years a policy of rapid economic development which these leaders put into action soon after coming into the Government. It has held for a long time the reins of power both at the Union and in the States. This lent a great measure of stability to the nation."

We cannot forget this. These are historical facts.

Madam there are only one or two I entirely agree with my noints friends from the Opposition on the power and the freedom that the bureaucracy enjoys. One may be the highest officer in the administration but one is subordinate to the elected representatives. Unfortunately, this feeling is not seen in our administration. Parliament Members or politi clans go out every five years, and soluting 10 lakhs or 20 lakhs, putting their manifesto, policies, programmes they come back. The bureaucrat feels, "I enter somehow or other into the Government for 30 years. My seat is safe. Even if there is a punishment, it is only a transfer. There also I enjoy the facilities of phone fan, car, every thing. So, this attitude should go. Even the bureaucracy owes a certain responsibility to the Government, to the people, to democracy. So, the importance or the powers that are enjoyed should be watched, and they should not be allowed to be misused by the all-India service officers

I join with my friend who said yesterday that there should be a review by the Ministry periodically. Wheever goes out of the way or entroaches or abuses his power must  $\mathbf{b}_e$  dealt with properly.

You have a ready given me а notice to slop. So without going further, I would only thank the Government for bringing this subject for discussion wherein everyday we see differences arising between States and the Centre and this Minis er talking about the State Government and the State Government accusing the Centre. So, let us have a fruitful discussion and evolve certain procedures wherein a harmonious and friendly attitude is maintained between the States and the Centre.

SHRI LAL K ADVANI (Madhya Pradesh): Perhaps after a long time we are having an issue discussed for two days. Apart from the President's address or the Budget, it is rarely that one particular issue has been debated by this House for two days. It is appropriate that we have decided to devote this much lime to the on Centre-State Report relations. though I think it could have been more apt if we had discussed it last year immediately after it was prsented. This Commission was appointed in 1983 and it gave it report to the Government in October 1987. And if in the last winter session itself we had discussed this and by now decisions had been taken by the Government and implemented, it would have been better. But first of all the Re**p**ort itself was released to the people only in January 1988. It was not released immediately after getting it. We hoped that along with the release of the Report, the Government would also finalise i's own decisions. I have an apprehension-I would be happy if I am proved wrong-that this debate also would be to talk this out. There have been recommendations on very many, aspects which have been there for a long time Even the Administrative Reforms Commission way back in 1966 had recommended creation of the Inter-State, Council under Article 263. And there never has been any disagreement on this at least so far as this side is concerned We have been unani-

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[Shri Lal K Advani]

mous that for normalising and putting the Centre-State relations on an even keel, particularly after 1967, when for the first time several non-Congress Governments came into office it particular is imperative that this provision should be invoked. This ' particu ar provision was conceived by the Constitution-makers for a situation of that kind. Only this morning there was a special mention and that special mention pertained to the dispute between two States. It was a scene to watch how members belonging to the same party felt **£**0 s rongly about their own particular point of view. This episode of this morning only underscores the need fer an utmost caution for the Governmont at the Centre, which has been armed with enromous powers by our Constitution, when it is dealing with State Governments, which do not be ong to the same par y. When "even those be onging to the same party can react in the same manner as they reacted this morning, one can imagine how much coutplica ed the problem becomes when the Central Government does not exercise due caution and restraint in dealing with Governments which do not belong to the same pariy.

- Madam, before I deal with the nuts and bolts of Centre-State 1 P.M. relations, and that too J can
- deal very briefly because it

is impossible to do justice to a volume of this kind and covering so many different issues in a brief speech, T would like to deal with the broad perspectives ought to guide that Centre-State relations. Now, I noticed that the questionnaire itself, circulated by the Sarkaria Commission, posed a key question to all the respondents as to what they think about the basic structure of the Constitution. Do they think that the problems in <sup>t</sup>his field of Centre-State relationships have arisen because of any basic flaws in the Constitution or do they think that it is because of the manner in which it has worked these problems

have arisen? It was a loaded question obviously. But I for one have, been happy to find out that a majority of the respondents said that we do not quarrel with the basic structure of the Constitution The basic structure of the Constitution, is quite all right but the manner in which the Constitution has been worked, it is that manner of working and implementation that created problems. I was particularly happy to find that Government headed the bv the Telugu Desam  $Pari_y$  (TDP) and which very often is made the butt of the attack by the ruling party Members on all such issues relating to Centre-State relations and all that, that Government also in the official memorandu<sub>m</sub> it gave to the Sarkaria Commission said in reply to this question "that we do not think that there is anything wrong with the basic structure of the Constitution" By and large it is sound though they, have advocated amendments in the Constitution just as my party has recommended amendments in the Constr titution, changing the Constitution or amending the Constitution. certain provisions of the Constitution, some of them even radical'y. There is nothing wrong in that but the basic structure is sound. This reply was given by the TDP Government also, which is supposed to be one of the promoting Governments regional chauvinism and what not and I do, not know what kind of epithets are used for them. Madam, it may be happy, it may be glad that they also. do not quarrel with the basic structure of the Constitution. Of course, I have gone through the memorandum a so and I have noticed that there are sections of the population, sections of opinion, political opinion. in the country who think that the went Constitution-makers wrong when they framed this Constitution and it ought to have been a federal Constitution in the classical sense, in the truest sense of the word as it is America, as it is in several other countries of the wor'd and the ConsReport of Commission

tituent Assembly went wrong It should not have done it. I would identify to permanent dissencers in this regard. Our friends from the Marxist party, the CPM said that the Cons ituent Assembly went wrong and it is not right to say that the Constitution is all right, it is only the working that is wrong. I do not want to quote the whole thing. They have very clearly said... (Interruptions). Please, let me complete. I am merely putting the whole ....

THE DEPUTY CHAIRMAN. Mr. Basumatari, don't interrupt Let him make his point. Your name is there and then you can make your point and you can reply.

SHRI LAL K. ADVANI: Madam. not only did they disagree with the thinking of the Constitution but I was sorry to note that they have gone to the length of a tributing motives The Marxist party memorandum says, I quote:

, ""The Constitution that was fram-.ed after independence reflected the needs of the capitalist path of development which required a uni-"fied sing'e homogeneous market. It reflected the needs of the big capitalists al ied with the landlords who considered the demand of democracy, State autonomy or equality as obsacles to their of languages , economic domination and political ~ power," 1291 11 . '11 ı£.

· M ...- 111 I have mentioned this to express my total disagreement This kind of analysis I totally disagree with and I think that when the Constitutionmakers decided not to go in for a classical federation and to provide the federation of the present format in which the format is federal but the essential content can be described as unitary or with a unitary bias. the motivations were noble the motivations were patriotic, the motivations were the unity of the country. It was not gross commercialism of this kind or the fact that the Constituent As-

sembly comprised representatives of the vested interests and the capitalists and what not. I do not subscribe to that view. In fact, I have gone through the Constituent Assembly debates in which there was a formal discussion on whether it should be described as a federation of States or a Union of States Amendment was moved that it should be called á federa'ion and the amendment was rejected formally. That it was rejected was not casual. Yesterday, our friend, Mr. Jagjit Singh Aurore did refer to Dr. Ambedkar and selated out to the Government that you are ignoring the basic concepts of the framers of the Constitution and sid this particular con'ext, the explanation that Dr. Ambedkar gave, why he Was not willing to accept the, word federation and why he insisted on the word Union of States is very significant. Dr. Ambadkar said, 'though the country and the peopute may be divided into different States for ionivenience of administration the States structure, the format is essentially for the purposes of administracion". It is a huge coun ry. How cap it the run from De hi and it certainly cannot be run from Race Course road? "It has to be divided into proviacee which are autonomous to that exten', which is conferred by the Const tifution. The country is one interral whole This is the basic commen ment. Its people are a single people living under a single imperium, derived from a sinegle source. Every word has been carefully chosen. The Americans had to wage a civil war to establish that the States have no 'right 'to secession and that their federation was nidestructible. The drafting committee though that it was better to make it clear at the outset than to leave it to speculation or to dispute. The use of the word Union is intended to underline the fact that India is an indestructible union of destruc'ib e units. No other Constitution of the world which can be described as a federation can ever

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have article 3 that we have. Though I am of the view now that article should be slightly amend-3 also ed so as to ensure that change in the boundaries of the States is also amendment of the Constitution Today, they are no even an amendment of the Constitution. Today. any State can be wiped cut completely by a simp'e mapority of the two Houses. No wo-thirds majority is needed. This is article 3. I do not favour that I think it is too important a measure to be left to a simple mapority and therefore it should be done by two-thirds mapority. But the basic concept is that India is one nation Indians are one peop'e. They ere not a multinational State. Yesterday, I was going through the dabate when my friend, Mr. Jagjit Singh Aurora referred to a multinational State, there was an objection from the Treasury Benches and he said that you may use whatever word you want to use; you may call it sub-nationalism, you may call it by some other way but i. should be accepted that there are different sections of the population, who have their own different languages, their own different religions. Yes, true, but at the same time, I would like to draw his attention that once you accept this concept a multinational State of or have even in your mind, it the consequence is what has been said by the Punjab Government. In the Punjab Government memorandum which was at that time being run by the Aka'i Dal, it was said and the sum and substance was that after the reorganisation of the States on linguistic basis, the State has ceased to be just an administrative unit and I quote af er that.

"They are now deliberately reorganised home ands of different linguistic cultural groups."

It is this kind of homeland theory that creates problems. I would like, a the verv outset, to emphasise this perspective. After all why was the country divided in 1947? The coun-

try was divided because of Mohammed Ali Jinnah's two-nation theory Even after we reconciled with division, we did not accept that theory. And, how a country, a people. а nation, which did not reconcile even with a two-nation theory can reconcile with a multination heory? We cannot. We cannot reconcile with it. Therefore, from the outset I would like to say that the basic perspective which conditioned the thinking of the Constituent Assembly, of the Constitution-makers, was sound. There is no quarre; with it. At least I do not have any quarrel with it. But Dr. Ambedkar said that after all, Article 356 could be abused. He said that Article 356 could be abused. He said, "I hope this will remain a dead letter." This was his hoep. (Time-bell rings). So soon? · · .

THE DEPUTY CHAIRMAN: Sixteen minutes.

SHRI LAL K. ADVANI: I am really sorry. I was...

THE DEPUTY CHAIRMAN: You can speak for some more time if you have some points.

SHRI LAL K. ADVANI: I am really sorry.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): We have tume till 1.30 p.m.

THE DEPUTY CHAIRMAN: The House will run till 1.30 p.m. but Mr. Advani will not speak. There are many other Members also to speak

SHRI LAL K. ADVANI: Madam, I go straight ahead because it is not possible...

THE DEPUTY CHAIRMAN: I did not want  $t_0$  disturb you. That is why I did not ring the bell earlier

SHRI LAL K. ADVANI: J would heed my limitations.

I would like to say, apar' from what you do later on, right now, if an announcement is made at the end of this debate that the Government accept the recommendation of the Saakaria Commission to set up an

inter-State council under Article 263, that, in itself, would be a major step forward. There is unanimity on this. It is only you who are the road-"You" means the block. Government. We know there has been unanimity that the voting age should be lowered. That unanimity has been there since more than one decade. The only road-block has been the ruling party. The moment that roadblock is removed, the voting age is going to be lowered. Similarly, let an inter-State council, which this Sarkaria Commission has chosen to describe as an inter-Governmental Council, be formed. I have no objection to that term. Let an inter-Governmental council be created.

THE MINISTER OF HOME AF-FAIRS (SHRI BUTA SINGH): There is no unanimity on this

SHRI LAL K. ADVANI: As far as I am concerned, there may differrences on the nuances the composition and the scope. But so far as the basic concept is concerned there is no difference. I would go still further. I would say that Article 263 should make it obligatory-today it is not obligatory-for the Government to set up a council. I would regard it necessary to amend the Constitution and make it mandatory for the Government, whichever Government be in power, to create this inter-State council

. ..... Another important matter is the role of Governor. Th. role of Governor has created a lot of problems. It has created in the past and it continues to create even today, whether it is our hon. Chairman here or the Governor who preceded him or the In Governor who followed him. Andhra Pradesh, every day, there is news about the Goevrnor. At no point of time was it conceived that anything the Governor would be more than a Constitutional head, except in certain very limited circumstances. For example, when he has to choose a leader, to decide who has got the majority, at that time, there can be no consultation with the Council of Ministers. Or, when he is reporting to the Central Government about the break-down of the Constitutional machinery in the State, certainly that report cannot be on the basis of the advice given to him by the Council of Ministers. But at no time war it conceived that  $eve_n$  in the matter of appointment of Lok Ayukt the Governor would be putting all kinds of hurdles and obstacles in the way, trying to hold it up on this ground ground. Or that This was the conception never of the Governor at any time. So much so that right through the conception was even when the same party is there, the Governor acceptable to the State should be appointed. I have with me a statement made by no less a person than Pandit Nehru himself who emphasised this, that it should be with the consent of the State. It has been quoted; he said in the Constituent Assembly on the post of Governor that it would be infinitely better if he was not so intimately connected with the local politics of the province and "Would it not be better to have a more detached figure?"--obviously a figure that must be acceptable to the Government of the province. And after that every single body had recommended that the Governor should be one who is acceptable to the Government of the State. Yet, even while the Commission's report is lying with us, we keep appointing Governors even without consulting the States. And there is a very pertinent remark made by the Sarkaria Commission which says that "the general practice as far as we have been able to ascertain seems to be that the Union Government merely informs the Chief Minister that a certain person is being appointed as Governor of the Sometimes even such prior State. intimation is not given. It is well established that 'consultation' in the context means ascertainment of the views of the person consulted as to the suitability of the person propos-

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ed for the appointment. A mere intimation that a certain person is being appointed as Governor is not 'consultation', as it reduces it to an empty formality." 'Empty formality' is the phrase that has been used by the Sarkaria Commission which ordinarily does not use strong phrases at all. It is one of the few occasion where the Sarkaria Commission had said that Article 155 should be amended so as to make it obligatory for the Government to consult the concerned State Government-one of the few things; otherwise, the whole report, by and large, is a conservative report, is a cautious report. I do not propose to quarrel with it because I am afraid that even this cautious and conservative approach is not going to be accepted by the Government. They are already defying it even while it is there. (Time-bell rings)

I have very many other points ເດ make. But broadly, I would say there is a clear case for devolution of greater financial powers in favour of the States, a clear case. And it is quite good that corporation tax has been brought into the divisible pool. But much more needs to be done along with bringing corporation tax. into the divisible pool. They say surcharge may be added. In fact, surcharge on income tax should also Ъe brought into the divisible pool. The present resources of the States are 80 inelastic, so liimted, \$0 meagre, that perhaps when the Constitution was framed it was not quite well conceived how great would be the burden that will come on the States when the demands of development arise. And today it is impossible for the States to meet these de-1488 · . mands. . . . . . .

One last point, relating to Emergency Powers. There is a chapter on Emergency Powers in the Sarkaria Commission Report, a full chapter, and that entire chapter deals principally with Article 356 of the Constution. If the Fiftyninth Amend-

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ment had been passed earlier, then perhaps the entire chapter would have been devoted to the Fiftyninth Amendment. What has been stated in the Sarkaria Commision Report is that the Constitution (Thirtyeighth Amendment), briefly stated has endorsed the Fortyfourth Amendment and that after the Fortyfourth Amendment has been passed, "... considering the adequacy of the safeguards provided by it, apprehensions of its possible misuse are no longer rife. In all the evidence be fore us, no concern has been expressed about the structure of Article 352 as it now stands." But the Fiftyninth Amendment has completely undene the Fortyfourth Amendment and the result is that today there are apprehensions in the minds of all of us, in the entire country, that what litlle was achieved by the Fortyfourth Amendment has been wiped out and so these Emergency Powers can be abused many times again in a much more dangerous manne<sub>r</sub> than it was done in 1975.

So far as the recommendations in respect of Governor, in respect of article 356, in respect of Corporation Tax etc. are concerned, I agree with most of the 'recommendations. I wish that the Sarkaria Commision had said nothing about the question of autonomy, and to say that it is premature to confer autonomy on the media like AIR and Doordarshan in the context in which the AIR and Doordarshan are being abused today, this kind of а statement of prematurity sounds no different from the British reply, "Ind'a is not yet ready for freedom and so, it would be premature to give freedom to India and, therefore, we cannot do it.". Nothing different from this. This, I think, is extremely imperative. Why it commented upon this, I do not know, because it is not as if the dispute is between the Centre and the States, but the dispute is between the Government and the people, the people would like autonomy to be conferred on these two particular things.

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Lastly, Madam, concluding I would say that the Sarkaria Commission also has said that the problem arises from overcentralization or what it call<sub>s</sub> undue centralization. A very pertinent phrase it has used and it has said, "Undue centralization leads to blood pressure at the Centre and anaemia at the periphery." It says, "blood pressure at the Centre and anaemia at the periphery." This is Sarkaria Commission's diagnosis of the maladies of the Centre-State rolations

THE DEPUTY CHAIRMAN: One of the Members of the Commission might be a doctor.

SHRI LAL K. ADVANI: And ĭt. has said "...and the mevitable result is morbidity and inefficiency.". There cannot be a more scathing comment than this particular comment and I would like to appeal to the Government to accept all these recommendations which go in favour of the States without any hesitation, the principal one being the setting up of the Inter-State Council and. secondly, emphasising as I have done, even though I am in the Opposition and some of my colleagues might not agree with me. I say that so far as the basic perspective is concerned of the Constitution, that is sound and there is no need for any amendment of the basic structure of the Constitution. Thank you, Madam.

SHRI BHASKAR ANNAJI MAS-ODKAR (Maharashtra): Madam Deputy Chairman, I rise to welcome the debate raised for considering the Report of the Sarkaria Commission.

Madam this debate in my view, is not merely dialectical, nor is it diabolical as has been suggested by some. But it is dynamic in its essence. It is not an incipient exercise, but it is inspiring in its effect. As far as I think this debate is going to touch upon matters which are very vital and absolutely organic to the maintenance of our Constitutional struc-

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ture and the maintenance of our Constitutional policy.

Therefore, Madam, I have a fearing that we are face to face with our own roots, with our own history, and with the very existence of our Constitution and the Constitutional polity. So, let us be a little slow while considering the criticism that is being levelled by the Opposition or by the ruling party.

I am particularly happy over the statement of the learned Home Minister, who has made the position of the Government very clear, notwithstanding the apprehension of my honourable friend, Shri Advani, that the Government has an open mind on this issue and that should assure all of us that the Government is willing to take all those measures which are necessary to further the basic principles on which Mr. Advani so emphatically relied.

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Madam, I have some comments to before I go to the Report itself, and that arises because of some of the overtonnes of criticism voiced in this House. Firstly, it is often said in this House that we are a federal struc-There is an aggression on ture, federalism. Madam, this is a proposition which I debate, which **I** seriously contest. As far as classic federalism is concerned, as Mr. Advani rightly pointed out, we are not a polity of that kind. The Founding Fathers have erected a structure which is a unique mix and for which need not have a label drawn from the western experience. What we have proposed is a unified country under the legal and juristic name "Union of India". Thi<sub>s</sub> House would be aware and would recall what Pandit Nehru observed on the night between 14th and 18th of August 1947. He said: "While the world sleeps, India awakes". What is that India that Pandit Nehru referred to? That is ultimately reflected in the resounding words of the Constitution and the

[Shri Bhaskar Annaj; Masodkar] Preamble sets out to say, "We the People of India". So, the source of our power, source of our constituent power is one unit termed and defined by "We the People of India". I would be happy if the attention of all those who are participating in this debate is focussed on these words. When we debate the Constitution, I believe that we must rise above what we call the parochial and factional or even State-line considerations. We must go to that structure which was conceived within the parameters of the Constitution. In spite of my understanding the speech of Mr. Advani, I really failed to understand why he takes objection to Article 3. There is some discussion in this report as far as Article 3 is concerned. But if you believe in one unit, one unity as the country, Article 3 is just a consequence. I do not think that after four decades of the working of the Constitution. Article 3 has been, in any way, misused. In fact, looking to the aspirations of the people, looking to the problems several parts of this country faced the Parliament has come out with redrawing of the map and giving political features or what you call the States reorganisation. This has been done after the deliberation and over all considerations.

Madam Deputy Chairman, before I touch the report. I must make it clear why I think that it is a misnomer to call in aid the principles of classic federalism while debating this issue. There are many juristic and legalistic pronouncements on this. It is not necessary to quote all of them. I taink it enough to show what authoritatively the Supreme Court of India has said. Some of the Members may say that this is too legalistic. But this is what the Constitution is. Ultimately how the Constitution is interpreted, is treated is to be the Constitution. We may have a point of view. But the highest court in the country examining the structure of this Constitution and speaking through Chief justice Beg in the case of Rajasthan versus Union of India, which is reported in 1978-I SCR at page 34... the Learned Chief Justice, after examining the entire gamut of the situational observed and I am quoting:

"In a sense, therefore, the Indian Union is federal but the extent of federalism in it is largely watered down by the needs of progress and development of a country which nationally integrated, has to be politically and economically co-ordinated, and socially, intellectually and spiritually unlifted."

These are the basic consideration, basic fundamentals on the basis of which we drew the political map of this country. It will come to your notice, as you see the Constitution, that mere are some primary features on which the Founding Fathers laid all stress. And one of those features as you can see is the mode of formation of the States-as rightly pointed out as indestructible Union with destructible subordinate position of States—the the State, earning out, the constituent power that yests in the Union and the Union Legislature without any such power to the States. And further the administration of justice....Madam J am aware, you are looking at the clock

SHRI GHULAM RASOOL MATTO: You continue after lunch.

THE DEPUTY CHAIRMAN: Let him complete his sentence because he would not have the same chain of thought

SHRI BHASKAR ANNAJI MASOD. KAR: The administration of justice, Madam, is not a divided function. In my view, although there is division of powers, there is a clear-cut provision in the Constitution of control by the Union of the States. States are not controlling the Union. It is the Union that controls the States. Madam, now you can look to the clock. I want 5 to 10 minutes.

THE DEPUTY CHAIRMAN. To onclude your speech?

SHRI BHASKAR ANNAJI MASOD-CAR: No, no. After lunch, if you permit me....

SHRI GHULAM RASOOL MATTO: You continue after lunch

THE DEPUTY CHAIRMAN: You continue your speech after lunch. Now the House stands adjourned for lunch and we will meet at 2.30 p.m.

The House then adjourned for lunch at thirty-three minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. [**The Deputy Chairman** in the Chair,]

# SUPPLEMENTARY DEMANDS FOR GRANTS (TAMIL NADU) 1988-89.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Madam, I beg to lay on the Table a statement (in English and Hindi) showing the Sup plementary Demands for Grants for Expenditure of the Government of Tamil Nadu for the year 1988-89 (November-December, 1988).

## REPORT OF COMMISSION ON CEN-TRE-STATE RELATIONS—Contd.

SHRI BHASKAR ANNAJI MASOD-KAR: Madam, I was trying to make a Constituthe Indian point that tion has to be approached as a dynamic and living document and 1 tried to submit that the position of the States and the position of the Union is distinctly carved and any interplay between them shows that they are not equal nor do they stand on the same footing. It is not merely a legalistic or juristic approach. It is a matter that arises out of necessity. This House will be interested to know that in all the theories of federalism some tests are laid down and one of the tests which is said to be the basic test to understand is to go back to the history and to find out as Prof. Sover in his treatise on Modern Federalism says, is  $\iota_0$  inquire whether a federal situation was existing before the Union adopted the federal Constitution. So our inquiry, our point of view, will have to be moderated and will have to be adopted by woeing to the circumstances then existing when we became free, and its reflection in the constitutional document which we adopted, as the people of India. In essence I submit we have adopted federal means to reach unitary goal.

I have already made the submission that there is magic, the national magic in the words, what we call, the people of India. Right from Kashmir to Kanya Kumari and from Assam or the East to the West, in the length and breadth of this great noble coun. try reside only one people. You may be having different streams of cul tures, having different religiosity, different stains, economic differences but the basic unity and integrity lies in the words "people of India". So, my humble submission is that before we tinkle with the Constitution and that too in a very casual and easy way, we must understand the basic spirt of this Constitution which you have adopted and have worked out for the last four decades. It is an open question, as far as this House is concerned and Parliament of this country is concerned, whether we want to revise the Constitutional structure. With a]1 wisdom and foresight, the fathers to founding have left this particular august body not to the States, not to the State Assemblies, but to this august body. if I may say so the constituent power and we have inherited it. So it is for this House to consider if the time has come when we should have a look-back or a fresh look at our own Constitution. Of course, that would require competling reasons, and I don't think that the report we are disscussing makes such compelling out any case for reasons.

Madam Deputy Chairman, the Report says, with all its few general